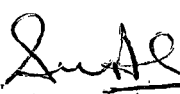
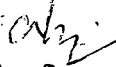
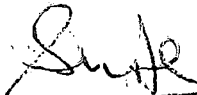


②

C.A.T. Bench, JAIPUR

Date of Order	Orders
17.9.99	Sh. Shiv Kumar, proxy counsel for Sh. J. K. Hanshik, counsel for the applicant none for the respondents Learned counsel for the applicant seeks adjournment. Allowed till for final hearing on 21.12.99  (N.P. Nawani) Member (A)  (S.K. Agarwal) Member (J) 21.12.99 None present for the parties. May be listed for final hearing on 10.4.2000. It is made clear that in case none is present on the next date, appropriate order will be passed.  (N.P. Nawani) M(A)  (S.K. Agarwal) M(J)
10.4.2000	Sh. J. K. Hanshik, counsel for the applicant. Sh. Anubam Agarwal, proxy counsel for Sh. Manish Bhandari, counsel for the respondents. The learned counsel for the applicant states that this application has become infructuous. Hence, the same is disposed of as having become infructuous.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  (B. S. RAKOTE) Vice Chairman

Recd by
T. K. K
19/4/2000
B. S. K. K

Panel copy
Anubam
Jalal
C.A.T. cell
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